

In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO./TA/MP No.

M.L. Ajmera

Versus..... Shyamal Ghosh

Date of Order	Orders
16.4.2002	<p>CP 23/2002 with MA 25/2002</p> <p>Mr. P.P. Mathur, Counsel for the applicant.</p> <p>Mr. R.L. Agarwal, Proxy counsel for</p> <p>Mr. Bhanwar Bagri, Counsel for the respondents</p> <p>Mr. R.L. Agarwal holding brief for Mr. Bhanwar Bagri, counsel for the respondents, states that order dated 9.11.2000 in OA No. 320/96 has been complied with. A copy of the order, by which compliance has been made, has already been brought on record through MA No. 25/2002. The learned counsel for the applicant does not contest the position that the order has been complied with. Consequently this CP does not survives and it is accordingly dismissed. Notices are discharged.</p> <p><i>Received copy for [initials] 19/4</i></p> <p><i>Received copy for [initials] (on 18/4/02)</i></p> <p><i>for Sh. P.P. Mathur on 18/4/02</i></p>

lwp
(A.P. NAGRATH)

MEMBER (A)

OP
(O.P. GARG)
VICE CHAIRMAN